

IN THE INCOME TAX APPELLATE TRIBUNAL, KOLKATA BENCH 'B' KOLKATA
BEFORE SHRI RAJESH KUMAR, HON'BLE ACCOUNTANT MEMBER
AND SHRI SONJOY SARMA, HON'BLE JUDICIAL MEMBER

ITA No.76/Kol/2022
Assessment Year: 2008-09

Pawan Putra Nirman Pvt. Ltd. 32A, Ram Krishna Samadhi Road, Near New Haryana Bhawan, Kankurgachi, Kolkata-700054. PAN: AAECF 4378 F	Vs.	ITO, Ward-9(1), Kolkata
(Appellant)		(Respondent)

Present for:

Appellant by : Shri Sunil Surana, AR
Respondent by : Shri Abhijit Kundu, CIT, DR

Date of Hearing : 19.09.2023
Date of Pronouncement : 19.09.2023

ORDER

PER SONJOY SARMA, JM:

The present appeal has been preferred by the assessee against the order dated 19.02.2021 of Pr. CIT - 1, Kolkata passed u/s 263 of the Income Tax Act [hereinafter referred to as the 'Act'].

2. In this case, the authorized representative of the assessee has sought permission of the bench to withdraw this appeal filed by the assessee. Since the ld. DR has no objection in this regard, the permission as sought by the assessee is granted and this appeal of the assessee is dismissed as withdrawn.

3. In the result, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open court on 19.09.2023

Sd/-

(RAJESH KUMAR)
ACCOUNTANT MEMBER

Sd/-

(SONJOY SARMA)
JUDICIAL MEMBER

Kolkata, Dated: 19.09.2023
Biswajit, Sr. P.S.

Copy to:

1. The Appellant: Pawan Putra Nirman Pvt. Ltd.
2. The Respondent: ITO, Ward-9(1), Kolkata.
3. The CIT,
4. The CIT (A)
5. The DR

//True Copy//

By Order

Assistant Registrar
ITAT, Kolkata Benches, Kolkata